

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 136 of 2017 (SZ)**

**Appellant (s)**

Tamil Nadu Small Mine Owners Federation, Rep. By its General Secretary, J. Mohan Kumar, Annathanapatty, Salem.

**Respondent (s)**

- Vs**
1. The Secretary, Ministry of Environment, Forests & Climate Change, Government of India, New Delhi.
  2. The State Level Environment Assessment Authority, rep by its Member Secretary, Chennai.
  3. The Principal Secretary Industries Dept. Fort St. George Chennai.
  4. The Commissioner, Dept. of Geology & Mining, Chennai.

**Legal Practitioners for Appellant (s)**

M/s V. Suthakar, K.S. Viswanathan  
N. Anantha Kaitha, T. Hema Latha  
M. Gopi

**Legal Practitioners for Respondent (s)**

M/s G.M. Syed Nurullah Sheriff  
for R1 & R2  
M/s E. Manoharan for R4

Note of the Registry	Orders of the Tribunal
Item No.25	<p>Date: 21<sup>st</sup> December, 2017</p> <p>The learned counsel appearing for the applicant and respondent submit that there was a typographical error in the previous order.</p> <p>Mr.Syed Nurullah Sheriff, the learned counsel appearing for MoEF &amp; CC submitted that the order shows that 1500 applications have been received by SEIAA all over India. It is submitted that it was a mistake and what was submitted was that 1500 applications have been received by MoEF &amp; CC all over India and it is yet to be segregated and decided.</p>

The learned counsel appearing for the applicant also agree with that submission. In such circumstances, it is to be corrected.

Learned counsel appearing for the applicant submits that what was submitted on 14.11.2017 is not as seen in the order and what was submitted was that the applications were submitted before the MoEF & CC as well as SEIAA.

Learned counsel appearing for MoEF & CC also agree with was the submission.

In such circumstances, the order dated 14.11.2017 is corrected as follows:

“Mr.Syed Nurullah Sheriff , learned counsel appearing for MoEF & C submitted that about 1500 applications have been received by MoEF all over India and it is yet to be segregated and decided. Learned counsel appearing for the applicant submitted that the application is submitted before the MoEF as well as SEIAA”

It is also submitted by the learned counsel appearing for SEIAA that the application submitted before SEIAA was returned with a direction to submit it before MoEF.

List the matter on 08.02.2018.

....., JM  
(Justice M.S.Nambiar)